CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 974/MP/2025 alongwith 8/IA/2026

Subject	:	Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act,2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020(Interlocutory applications for amendments of the Petition) (On admission).
Petitioner	:	NLCIL
Respondent	:	TNPDCL
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NLCIL Ms. Ritu Apurva, Advocate, NLCIL Ms. Pragya Pushkar, Advocate, NLCIL Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakansha Bhola, Advocate, TNPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the matter before the Hon'ble High Court of Telangana in respect of the issue pertaining to reimbursement of income tax paid by the Petitioner under the Vivad se Vishwas Scheme, 2020, has been reserved for orders on 22.7.2026. It was further submitted that the proceedings before the Hon'ble High Court of Andhra Pradesh (AP) are presently pending adjudication.

2. The learned counsel submitted that the Petitioner is yet to file an Interlocutory Application (IA) seeking impleadment of the Karnataka DISCOMs as parties to the present proceedings. Accordingly, sought four weeks' time to file an IA for impleadment of the Karnataka DISCOMs as parties to the present proceedings. The learned counsel also sought permission to file additional submissions in respect of the claims pertaining to the AP DISCOMs and to file an amended Memo of Parties.

3. The learned counsel appearing on behalf of the Respondent, TNPDCL, submitted that the Respondent has already filed its reply in the matter.

4. The Commission, after hearing the parties, directed as under:

(a) The Petitioner is permitted to file an amended Memo of Parties, impleading Telangana and AP Discoms, along with additional submissions/ claims in respect thereof, in accordance with law (after

ensuring that such action is not stayed in the proceedings before the Hon'ble High Court) and serve the copy of the same on the Respondents, on or before **25.9.2026**.

(b) The Petitioner will furnish copies of the Income Tax Returns (original/revised), along with all the relevant assessment orders, for the assessment years settled under the Vivad se Vishwas Scheme, 2020, on or before **25.9.2026**, after serving a copy on the Respondents.

(c) The Respondents are permitted to file a reply till **16.10.2026**, after serving a copy on the Petitioner, who may, thereafter, file its rejoinder, if any, by **30.10.2026**.

6. The Petition, along with the IA, shall be listed for hearing on **5.11.2026.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)